

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.567/2002

Tuesday this the 13th day of August, 2002

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

V.V.Aravindan,  
S/o Govindan, Vannachal House,  
Thekkumbad, Kovvapuram (Post)  
Pin.670309, Kunhamangalam,  
Kannur.

...Applicant

(By Advocate Mr. P.V.Mohanan)

V.

1. Union of India, represented by  
the Secretary to Government,  
Ministry of Defence,  
New Delhi.

2. The General Manager,  
Indian Ordnance Factories,  
Ordnance Factory,  
Bhandra-441906.

..Respondents

(By Advocate Mr. K. Kesavankutty, ACGSC)

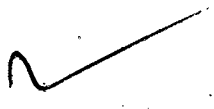
The application having been heard on 13.8.2002, the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant a matriculate completed the  
National Apprenticeship Certificate Training (NCTVT) and  
obtained certificate on completion thereof in the year  
1984. On account of a ban against recruitment, the  
applicant was informed by letter dated 11-1-92 that his  
request for appointment cannot be acceded to for that  
reason. However, the applicant was by letter dated  
10.1.2002 of the second respondent called upon to  
furnish certain certificates regarding date of birth,  
educational qualification etc. for processing his case


contd....



for appointment. Although the applicant complied with the requirement contained in the letter, he has not been informed as to when he is going to be appointed. Therefore, the applicant made a representation Annexure.A4 dated 28.1.2002 which is yet to be considered and disposed of. Alleging that the inaction on the part of the respondents in giving him the much awaited appointment even in spite of a declaration by the Mumbai Bench of the Central Administrative Tribunal sitting at Nagpur in OA 676/2000 (A5) that persons earlier completed the apprenticeship training should be appointed against the vacancies, if necessary by granting relaxation in age before resorting to appointment from open market and in spite of the Governemnt of India instructions contained in the letter of the Director General, Ordnance Factories dated 15.10.99 (A6), the applicant has filed this application praying that the respondents be directed to absorb the applicant on the post of Attendant Operator in Ordnance Factory and in the alternative to consider and dispose of Annexure.A4 representation in accordance with law.

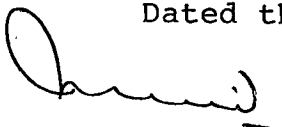
2. When the application came up for hearing Shri K.Kesavankutty, ACGSC took notice on behalf of the respondents. Counsel on either side agree that the application may be disposed of with a direction to the second respondent to consider Annexure.A4 representation of the applicant in the light of the orders of the Mumbai Bench of the Tribunal in OA 676/2000 (A5) and the instructions contained in the letter of the Director Genral of Ordnance Factories (A6) and to give the applicant an appropriate reply within a reasonable time.


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3. In the light of the submission of the learned counsel on either side, the application is disposed of directing the second respondent to consider Annexure.A4 representation of the applicant in the light of Annexures.A5 and A6 and to give him an appropriate reply within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 13th day of August, 2002

  
T.N.T. NAYAR  
ADMINISTRATIVE MEMBER

  
A.V. HARIDASAN  
VICE CHAIRMAN

(s)

A P P E N D I X

**Applicant's Annexures:**

1. A-1 : True copy of the list of Batchwise Tradewise details of trade apprentices from 1974 to April, 2001.
2. A-2 : True copy of the proceedings dated 11.1.92 to the applicant by the 1st respondent.
3. A-3 : True copy of the proceeding dated 10.1.92 No.070032 to the applicant by the 1st respondent.
4. A-4 : True copy of the representation dated 28.1.2002 by the applicant to the 2nd respondent.
5. A-5 : True copy of the Judgement in O.A 676/2000 dated 24.9.2001 passed by the Central Administrative Tribunal, Mumbai Bench.
6. A-6 : True copy of the Circular No.570/A/1/(III) dated 15.10.1999.

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